

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 381/2020**  
**PS New Ashok Nagar**  
**State Vs Raju Dass**  
**U/s 380/411 IPC**  
**05.09.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Nitin Kumar Sharma, ld. Counsels for accused/ applicant through V.C.  
HC R.B. Tomar from PS New Ashok Nagar through VC.  
Reply is received from the IO.

Accused is stated to be in JC since 21.08.2020.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C. since 21.08.2020. It has been argued that there is no previous involvement of the accused. No fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Learned APP submits that the application may be decided as per law.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 21.08.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, no previous involvement of accused and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.

2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/05.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 104/2020**

**PS: Crime Branch**

**State Vs AJAY**

**U/s 397/307/341/365/419/420/120B/34 IPC & 25 Arms Act**

**05.09.2020**

**Anticipatory bail application under Section 439 Cr.P.C. through VC.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

Ms. Kaushalya Sharma, Id. Counsels for accused/  
applicant through V.C.

At this stage, Id. Counsel submits that she has instructions to withdraw the present application. Application is dismissed as withdrawn.

Proceedings be sent to record room.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/05.09.2020**

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**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 000228/2020, 297/2020, 308/2020, 359/2020, 382/2020, 433/2020, 456/2020, 523/2020, 542/2020, 544/2020, 586/2020 & 631/2020**

**PS New Ashok Nagar**

**State Vs Raju Dass**

**U/s 379/380 IPC**

**05.09.2020**

**These are 12 bail applications under Section 437 Cr.P.C. moved on behalf of the accused. They are disposed of vide common order.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Nitin Kumar Sharma, ld. Counsel for accused/  
applicant through V.C.  
HC R.B. Tomar from PS New Ashok Nagar through VC.  
Replies are received from the IOs.

It is stated in the replies by the IOs that in the above mentioned FIRs, the accused was arrested on the basis of his disclosure statement made in FIR no. 381/2020 PS New Ashok Nagar. However, he was got released by them U/s 169 Cr.P.C. as there was no incriminating evidence against the accused.

In view of the reply of the IO, the present bail applications are not maintainable as accused is not in judicial custody in the above mentioned FIRs. The bail applications are dismissed and disposed of accordingly.

Record of proceedings be sent to record room.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail applications along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/05.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 178/2017**

**PS: EOW**

**State Vs Anil Mittal**

**U/s 406/409/420/120-B IPC**

**05.09.2020**

**Application for surrender u/s 267 Cr.P.C. has been taken up today through VC.**

Present : Sh. Ramesh Bajiya, Ld. APP for the state through VC.  
Sh. Aditya Jain, ld. Counsel for the applicant/accused through VC.

The present application is related to a matter pending in the court of ld. CMM (East). At present Ld. CMM is on leave and therefore the application is taken up for hearing.

No reply has been received from the Jail Superintendent concerned. On previous date also no reply was received.

Ld. Counsel submits that he had made a phone call on the office landline number of Jail no.11 at Mandoli Jail and he had asked as to why the reply was not sent in the Court. The concerned official replied that they had not received copy of order from the Court and therefore no reply was sent. ,

Ahlmad has informed through VC that he had handed over the copy of application and the order passed by the Court to the Jail official, who is responsible for taking Jail Dak from Karkardooma Courts, on 02.09.2020 itself.

Report be called from Jail official who had collected the documents as abovementioned, as to why he had not deposited the documents in the jail.

In the meantime concerned Jail Superintendent shall also file reply to the application of the accused on NDOH. The Jail Superintendent shall also join the proceedings through VC in the Court of Ld. CMM (East) on 08.09.2020 at 2.00 p.m. at the time of arguments on application.

Copy of this order be sent to the Jail Superintendent concerned through official Dak and on the Email ID of Jail no. 11 for necessary compliance.

The present application alongwith record be put up before Ld. CMM (East) on 08.09.2020 at 2.00 pm.

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**ACMM (EAST)/KKD/05.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 017287/2020**  
**PS Preet Vihar**  
**State Vs Unknown**  
**05.09.2020**

**Application for releasing vehicle bearing Registration No. DL7SBY 4913 on superdari moved by the applicant Sh. Rajeev Puri.**

Present: Ld. APP for the State through VC.

Applicant Sh. Rajeev Puri has joined the proceedings through VC.

He has stated to be the registered owner of the above mentioned vehicle. Photocopy of RC has been attached with the application.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and

when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/05.09.2020**



**IN THE COURT OF ACMM-EAST KKD DELHI**  
**e-FIR No: 012565/2020**  
**PS Krishna Nagar**  
**State Vs Unknown**  
**05.09.2020**

**An application for accepting untrace report moved by the applicant Sh. Gaurav Verma. Application has been received on Email ID of the Court.**

Present: None.

The untrace report in the abovesaid FIR has already been accepted by this Court. Therefore the application is not maintainable and dismissed and disposed of accordingly.

Proceedings be sent to record room.

Order be uploaded on the server.

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**ACMM (EAST)/KKD/05.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

[CR Cases no. 2880/2019, STATE Vs. DEVASHEESH AND ANR.  
FIR no. 874 /2017 (PS New Ashok Nagar)]

**The present matter has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

**05.09.2020**

Present: None for the State.

Accused are yet to be served.

At present, processes/summons are not issued from the court for service due to Covid-19 Pandemic.

Matter be listed for F/P on 16.12.2020.

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**ACMM (EAST)/KKD/05.09.2020**